



2026:AHC:15595

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5336 of 2025

Buddhu Singh

.....Petitioner(s)

Versus

Consolidation Officer And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Kumar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.

2. This writ petition has been filed, inter alia, for the following relief:

"i) issue a writ order or direction in nature of mandamus commanding/directing the Respondent authorities to ensure the measurement and handover the physical possession of Gata no. 760 and 761 (area 0.95 hectare) situated at Gram Wazirpur BA, Post Seohara, Tehsil Dhampur, District Bijnor in compliance of orders passed by respondent no. 1 and 2 dated 29.06.2021 passed by C.O. Dhampur in Case No. 01 of 2021, Under Section 28 and 45 of Consolidation Act, Buddhu Singh and others Vs. Syonath Singh and others, Gram Wazirpur BA, Post Seohara, Tehsil Dhampur, District Bijnor, and order dated 10.10.2025 passed by Settlement Officer Consolidation in Case no. 460 of 2024, Under Section 11(1) of U.P. Consolidation Act, Syonath Singh Vs. Buddhu Singh."

3. It has been submitted that during the consolidation operation, the petitioner has been acknowledged as owner of the plots as mentioned in the prayer clause of the instant writ petition; however, till date, neither the said plots have been demarcated nor has possession thereof been delivered to him. It is further submitted that the village has been de-notified under Section 52 of UPCH Act.

4. Learned Standing Counsel submits that the grievance of the petitioner can more appropriately be redressed under Rule 109 of UPCH Rules.

5. Since no useful purpose would be served by keeping the present writ petition pending, this Court deems it appropriate to finally dispose of the

same, without entering into or making any observation on the merits of the case. In this conspectus, as noted above and as orally prayed by the learned counsel for the petitioner, the petitioner is at liberty to move an appropriate application before the authority concerned under Rule 109A of UPOCH Rules for implementation of the order passed by the consolidation courts during the consolidation operation along with a certified copy of this order. In case, any such application under Rule 109A of UPOCH Rules is filed by the present petitioner, the authority concerned shall consider and decide the same expeditiously, in accordance with law, if there is no other legal impediment.

6. With the aforesaid direction, present writ petition is **disposed of**.

January 21, 2026
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(Dinesh Pathak,J.)